

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO. 103
ANSWERED ON – 03/02/2025

Reservation in Private Universities

103. Shri Shafi Parambil:

Will the Minister of EDUCATION be pleased to state:

- (a) the community-wise list of Faculty members in private universities in the country;
- (b) whether the Government is cognizant of the fact that OBC and SC/ST communities are not represented adequately in private universities across the country;
- (c) if so, the details thereof;
- (d) whether the Government is planning to expand the scope of reservation to private higher education institutions; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)

(a) to (c): The Central Government notified the Central Educational Institutions (Reservation in Teachers Cadre) Act, 2019 on 09.07.2019 to provide for the reservation of posts in appointments of persons belonging to the Scheduled Castes, the Scheduled Tribes, the socially and educationally backward classes and the economically weaker sections, to teachers' cadre in these CHEIs. The reservation is provided in teachers cadre to the extent of 15% for SCs, 7.5% for STs, 27% for socially and educationally backward classes and 10% for Economically weaker sections, as per notification dated 12.7.2019 issued in pursuance of the said Act. Private Universities are not covered under the definition of CEIs as per the CEIs (Reservations in Teachers' Cadre) Act, 2019.

The subject 'Education' is placed under Concurrent List of Seventh Schedule of the Constitution of India. The Private Universities are self financing and established by the Act of the concerned State legislature, and they are governed by their respective State Act.

(d) & (e): At present, there is no such proposal.
